

ITEM NO.32

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 38489/2021 - EXEMPTION FROM FILING O.T.

IA No. 134725/2020 - EXEMPTION FROM FILING O.T.

IA No. 66515/2019 - EXEMPTION FROM FILING O.T.

IA No. 37527/2021 - GRANT OF BAIL

IA No. 22306/2021 - GRANT OF BAIL

IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Cr1.A. No. 1431/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 120438/2019

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120439/2019)

Date : 19-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Sibor Sankar Mishra, AOR
Mr. Rajesh Kumar Nayak, Adv.
Mr. Umakant Mishra, Adv.
Mr. Niranjana Sahu, Adv.

Mr. Jagjit Singh Chhabra, AOR
Mr. Saksham Maheshwari, Adv.
Mr. Vipin Singh Bansal, Adv.

For Respondent(s)

Mr. Rana Mukherjee, Sr. Adv.
Mr. Ankit Goel, AOR
Mr. Ambuj Ojha, Adv.

Mr. Mrigendra Singh, Sr. Adv.
Mr. D. S. Parmar, Adv.
Mr. Mahendra Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents submit as per his instruction, all the health care requirements of the petitioner are being duly taken care of and he was taken to the relevant center for diagnostic procedures and further follow up steps are also being taken.

Taking note of the submissions so made, we defer the consideration of the matter today.

Be listed in the second week of July, 2022.

However, having regard to the circumstances of the case, we leave it open for the petitioner to make a mention before the Vacation Bench, in case of any urgency.

I.A. No. 22306 of 2021 in SLP (Cr1.) No. 7502 of 2019

Issue notice.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)